

(v) Bulk fertilizer handling facilities at Cochin and Paradip.

(vi) A new port at Nhava Sheva near Bombay is being established. The Port will have three berths to handle containers and two berths to handle bulk fertilizers.

[*Translation*]

Criteria to sanction Projects for Integrated Child Development Scheme

2603. SHRI MOOL CHAND DAGA : Will the Minister of SOCIAL AND WOMEN'S WELFARE be pleased to state :

(a) the total number of projects cleared under the Integrated Child Development Scheme and the criteria of sanctioning them and the State-wise and Union Territory-wise number of such projects in progress and the amount spent on each of them every year and the contribution of State Governments therein ; and

(b) the total number of children benefited under this Scheme during the Fifth and Sixth Five Year Plans and the basis of this information ?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL AND WOMEN'S WELFARE (SMT. M. CHANDRASEKHAR) : (a) A statement showing State-wise and Union Territory-wise number of projects sanctioned is enclosed (Annexure-I).

The administrative unit for the location of an Integrated Child Development Services project is generally a Community Development Block in rural areas, a Tribal Development Block in predominantly tribal areas and ward(s) or slums in urban areas. In the selection of projects in rural

areas, priority is given to the following factors :—

1. areas predominantly inhabited by tribes, particularly backward tribes ;
2. backward areas ;
3. drought-prone areas ;
4. areas inhabited predominantly by Scheduled Castes ;
5. nutritionally deficient areas ; and
6. areas poor in development of social services.

In the selection of ward(s) in urban areas for urban projects, priority is given to the following factors :—

1. location of slums; and
2. areas predominantly inhabited by Scheduled Castes. In respect of centrally sponsored projects, the State Governments meet the cost of supplementary nutrition component of the scheme, and the Central Government meets the cost of other components. In respect of State sector projects, the State governments meet the entire cost of projects from their own resources.

The Central Government provides lump sum grants to States for all the ICDS projects sanctioned in the Centrally-sponsored sector. Grants are not given project-wise. A statement showing, State-wise and Union Territory-wise, the amounts of grants released by the central government in each year of the Sixth Plan, is enclosed (Annexure-II). The figures of contributions made by the State Governments from their own resources are not available.

(b) The number of children and pregnant and nursing mothers, benefited from the scheme as on 31.3.1980 and 31.12.1984, is shown in the enclosed statement (Annexure-III). This information is based on the progress reports received from individual ICDS projects.

ANNEXURE—I

Criteria to Sanction of Projects for integrated Child Development Services Scheme

Sl. No.	Name of State/ Union Territory	Number of ICDS projects sanctioned upto March, 1985		No. of Centrally sponsored projects allocated for 1985-86
		Centrally-sponsored projects	State Sector projects	
1	2	3	4	5
1.	Andhra Pradesh	70	09	10
2.	Assam	36	—	05
3.	Bihar	94	—	25
4.	Gujarat	47	16	08
5.	Haryana	26	10	04
6.	Himachal Pradesh	12	—	03
7.	Jammu & Kashmlr	13	08	03
8.	Karnataka	48	30	08
9.	Kerala	37	24	06
10.	Madhya Pradesh	73	—	21
11.	Maharashtra	84	—	10
12.	Manipur	10	—	01
13.	Meghalaya	11	—	01
14.	Nagaland	12	—	01
15.	Orissa	43	01	15
16.	Punjab	29	—	05
17.	Rajasthan	45	—	10
18.	Sikkim	04	—	—
19.	Tamil Nadu	39	—	13
20.	Tripura	11	—	01
21.	Uttar Pradesh	143	08	25
22.	West Bengal	74	06	20
UNION TERRITORIES				
23.	A & N Islands	04	—	—
24.	Arunachal Pradesh	10	—	04
25.	Chandigarh	02	—	—
26.	Dadra & Nagar Haveli	01	—	—
27.	Delhi	17	02	02
28.	Goa, Daman & Diu	09	—	02
29.	Lakshadweep	01	—	—
30.	Mizoram	11	03	01
31.	Pondicherry	03	—	02
Total		1019	117	206

ANNEXURE—II

*Criteria to sanction of Projects for Integrated Child Development Services Scheme
—Amount released to States/Union Territories for Integrated Child Development
Services Scheme from 1980-81 to 1984-85*

Sl. No.	State/ Union Territory	Amount released (Rs. in lakhs)				
		1980-81	1981-82	1982-83	1983-84	1984-85
1	2	3	4	5	6	7
STATES						
1.	Andhra Pradesh	39.09	54.15	104.11	207.41	169.92
2.	Assam	29.57	50.05	48.76	163.03	113.46
3.	Bihar	32.64	52.09	127.51	250.46	318.53
4.	Gujarat	34.89	65.43	82.42	148.15	304.24
5.	Haryana	27.54	29.31	63.25	87.22	115.42
6.	Himachal Pradesh	13.59	18.64	25.54	68.57	57.53
7.	J & K	8.74	22.20	25.50	34.11	43.01
8.	Karnataka	32.77	44.74	85.39	115.70	234.57
9.	Kerala	22.35	35.81	101.25	69.90	184.24
10.	Madhya Pradesh	24.40	56.71	70.42	131.58	148.84
11.	Maharashtra	47.10	52.23	125.13	194.12	398.72
12.	Manipur	13.67	13.79	25.58	24.28	19.49
13.	Meghalaya	12.37	16.24	14.67	34.92	22.54
14.	Nagaland	17.59	14.12	46.74	59.24	76.43
15.	Orissa	32.24	37.77	68.56	113.40	179.29
16.	Punjab	15.68	17.33	58.14	90.54	107.82
17.	Rajasthan	20.48	36.39	104.45	156.23	175.28
18.	Sikkim	11.88	5.76	13.43	23.54	15.48
19.	Tamil Nadu	9.45	8.64	80.00	236.57	253.86
20.	Tripura	13.06	20.54	2.12	35.43	37.22
21.	Uttar Pradesh	36.68	53.46	225.55	290.30	314.66
22.	W. Bengal	31.39	49.20	145.06	164.17	231.84
UNION TERRITORIES						
23.	A & N Islands	3.46	4.69	4.67	10.54	11.53
24.	Arunachal Pradesh	2.77	2.45	14.20	20.93	17.39
25.	Chandigarh	3.79	5.75	8.07	10.78	13.67
26.	Dadra and Nagar Haveli	3.29	3.85	2.59	4.70	5.39
27.	Delhi	25.68	38.30	65.50	107.78	123.88
28.	Goa, Daman & Diu	8.15	11.71	17.66	18.72	19.98
29.	Lakshadweep	1.58	2.01	1.94	2.14	4.60
30.	Mizoram	6.27	11.22	18.39	39.34	58.46
31.	Pondicherry	5.43	5.62	10.34	17.63	24.17
Total		587.59	840.20	1812.94	2931.43	3801.46

ANNEXURE—III

*Criteria to Sanction of Projects for Integrated Child Development Services Scheme
—Statement for the Number of Beneficiaries under SNP and Pre-School
Education in ICDS, as on March 1980 and December 1984*

Sl. No.	Name of the State/UT	Beneficiaries under Supplementary Nutrition for children 6 months to 6 yrs. and expectant & nursing mothers		Pre-school Education Children 3—6 years	
		As on 31st March '80 As on 31st Dec. '84 (in lakhs)	As on 31st March '80 As on 31st Dec. '84 (in lakhs)	As on 31st March '80 As on 31st Dec. '84 (in lakhs)	As on 31st Dec. '84 (in lakhs)
1	2	3	4	5	6
1.	Andhra Pradesh	0.36	4.40	0.18	1.73
2.	Assam	0.06	1.48	0.06	0.64
3.	Bihar	0.42	3.38	0.22	1.43
4.	Gujarat	0.31	3.43	0.05	1.56
5.	Haryana	0.14	2.11	0.04	0.79
6.	Himachal Pradesh	0.04	0.48	0.03	0.21
7.	Jammu & Kashmir	0.07	0.71	0.05	0.31
8.	Karnataka	0.52	6.97	0.21	3.26
9.	Kerala	0.30	3.80	0.05	1.54
10.	Madhya Pradesh	0.10	4.17	0.06	2.03
11.	Maharashtra	0.50	4.24	0.27	2.98
12.	Manipur	0.10	0.47	0.06	0.19
13.	Meghalaya	0.07	0.34	0.01	0.14
14.	Nagaland	0.09	0.89	0.02	0.28
15.	Orissa	0.18	2.51	0.04	0.91
16.	Punjab	0.08	1.49	0.02	0.75
17.	Rajasthan	0.18	2.98	0.03	1.27
18.	Sikkim	0.13	0.17	0.03	0.08
19.	Tamil Nadu	0.15	3.53	0.06	1.23
20.	Tripura	0.18	0.36	0.06	0.14
21.	Uttar Pradesh	0.32	5.52	0.13	2.93
22.	West Bengal	0.36	2.93	0.06	1.25
UNION TERRITORIES					
23.	A & N Islands	—	0.10	—	0.03
24.	Arunachal Pradesh	—	0.07	—	0.04
25.	Chandigarh	—	0.10	—	0.07
26.	D & N Haveli	0.05	0.06	0.02	0.02
27.	Delhi	0.19	2.20	0.05	0.83
28.	Lakshadweep	—	0.06	—	0.01
29.	Goa, Daman & Diu	0.03	0.32	0.01	0.12
30.	Mizoram	0.06	0.28	0.03	0.14
31.	Pondicherry	0.13	0.35	0.03	0.11
Total		5.16	59.91	1.80	27.02